

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 23/AM15
HELD ON 03.09.2014
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 23/87-NC-7/2014 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 03.09.2014 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Senior Development Officer, DIPP
- 2) Shri R.C. Meena, Dy. DGFT
- 3) Shri S.K. Panigrahi, Economic Officer

2. The Committee confirmed Minutes of NC Meeting No. 22/AM15 held on 27.08.2014.

3. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-107	SASA RUBBER PVT. LTD.	HQ F. No. 01/87/050/00417/AM13/DES-VII	Status: Approved
NC No.:23/AM15 Dated: 03.09.2014	Adv. Lic. No. 2410037977 dated 21.01.2013	RLA F. No. 24/24/040/00019/AM13	

Request: Enhancement in the qty. of Export Product and corresponding import item allowed by NC in its Meeting No. 20/AM14 held on 20.08.2013.

Decision: Committee discussed the case and it was noted that firm has obtained the said Advance Authorization for export quantity 1000 Mt of Reclaim rubber. NC in its Meeting no 20 dated 20.8.2013 allowed for export of 500MT of Reclaim Rubber. Firms request for enhancement of quantity of export product against import item was reconsidered. Ministry of environment and forest vide their letter No. 5-17/2012-HSMD dated 24.7.2014 informed that NOC is issued to the firm for import of 1000MT of Rubber Tube waste scrap for the year 2012-13. DIPP (TSW) vide their letter no 7/112/13-TSW dtd. 22.8.2014 recommended to allow the present request for remaining 500MT (Total quantity of export of said Authorisation is 1000MT.) Accordingly committee decided to allow following ad-hoc norms for of export remaining 500MT as under.

Export Item	Qty.	Import Item.	QTY.
Reclaim Rubber	500 MT.	Used Rubber Tubes cut in two pieces	500 MT.

RA may take consequential action as per policy /procedure.


 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Udyog Bhawan, New Delhi-11

Case No. A-108		NC No.: 23/AM15 Dt. 03.09.2014	AKZO NOBEL INDIA LTD. (EARLIER KNOWN AS M/S ICI INDIA LTD.)					Status: Deferred
Hqrs. F. No.	01/87/162/58/ AM14/DES-VII	01/87/162/59/ AM14/DES-VII	01/87/162/60/ AM14/DES-VII	01/87/162/61/ AM14/DES-VII	01/87/162/62/ AM14/DES-VII	01/87/162/63/ AM14/DES-VII	01/87/162/64/ AM14/DES-VII	01/87/162/65/ AM14/DES-VII
RLA F. No.	03/24/40/696/ AM04	03/24/40/1790/ AM03	03/24/40/85/ AM04	03/24/40/10/ AM04	03/24/40/165/ AM02	03/24/40/92/ AM02	03/24/40/1444/ AM02	03/24/40/967/ AM04
Adv. Lic. No.	0310214142 dt. 15.07.2003	0310183237 dt. 10.02.2003	0310221068 dt. 27.08.2003	0310198236 dt. 28.04.2003	0310086853 dt.01.06.2001	0310086851 dt. 01.06.2001	0310151310 dt. 01.08.2002	0310225143 dt. 16.09.2003

Request: Fixation of adhoc norms against following eight Advance Authorizations of M/s Akzo Nobel India Ltd., Mumbai

Decision: A copy of RLA's e-mail alongwith all other relevant documents has been forwarded to D/o C&PC on 27.07.2014 to obtain their comments.

Deferred for three weeks.


 P.C. MEENA
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Udyog Bhawan, New Delhi-11

ONLINE CASES

Case No.: 3/35/87-ALC1/2012	Party Name: CATERPILLAR SIGNS PVT LTD	Meet No/Date: 23/87-ALC1/2014 03.09.2014	Status: Approved
HQ File :01/87/050/00291/AM13/	RLA File :08/24/040/00118/AM13/	Lic.No/Date: 0810113111 05.07.2012	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/130/2012-PC-II dated 25.08.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Printed Flex Banner /Board	1 kg	1. Relevant Flex Banner Media F/L 440 GSM WSA (Matee)	1.35 kg/kg content in the export product
		2. Relevant Flex Banner Media F/L 340 GSM WSA (Matee)	1.35 kg/kg content in the export product

RLA may take consequential action as per Policy / Procedures.

Case No.: 1/34/87-ALC1/2012	Party Name: CATERPILLAR SIGNS PVT LTD	Meet No/Date: 23/87-ALC1/2014 03.09.2014	Status: Approved
HQ File :01/87/050/00279/AM13/	RLA File :08/24/040/00277/AM13/	Lic.No/Date: 0810116195 07.11.2012	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/130/2012-PC-II dated 25.08.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Printed Flex Banner /Board	1 kg	1. Relevant Flex Banner Media F/L 440 GSM WSA (Matee)	1.35 kg/kg content in the export product

RLA may take consequential action as per Policy / Procedures.

राम चरण मेहता R. C. MEENA
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3	Case No.: 3/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING INDUSTRIES LIMITED	Meet No/Date:23/87-ALC1/2014 03.09.2014	Status: Deferred
	HQ File :01/87/050/00398/AM13/	RLA File :03/95/040/00793/AM13/	Lic.No/Date:0310719756 08.01.2013	Defer Date:17.09.2014
Decision: A D/L No. 46011/11/2013-PC.II dated 23.06.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 14.07.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

4	Case No.: 31/7/87-ALC1/2013	Party Name:K.R.T. POLYMERS,	Meet No/Date:23/87-ALC1/2014 03.09.2014	Status: Deferred
	HQ File :01/87/050/00043/AM14/	RLA File :32/24/040/00001/AM14/	Lic.No/Date:3210062205 11.04.2013	Defer Date:17.09.2014
Decision: In response to D/L dated 12.06.2013 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 03.03.2014. Comments awaited from D/o C&PC.				

5	Case No.: 3/17/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:23/87-ALC1/2014 03.09.2014	Status: Deferred
	HQ File :01/87/050/00110/AM14/	RLA File :02/24/040/00028/AM14/	Lic.No/Date:0210190491 10.06.2013	Defer Date:24.09.2014
Decision: A D/L No. 46011/2/2008-PC.II dated 30.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.09.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

6	Case No.: 4/17/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:23/87-ALC1/2014 03.09.2014	Status: Deferred
	HQ File :01/87/050/00111/AM14/	RLA File :02/24/040/00029/AM14/	Lic.No/Date:0210190498 10.06.2013	Defer Date:24.09.2014
Decision: A D/L No. 46011/2/2008-PC.II dated 30.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.09.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

रम चरण मेना/R. C. MEENA
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Udyog Bhawan, New Delhi-11

Case No.:5/22/87-ALC1/2013	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:23/87- ALC1/2014 03.09.2014	Status: Approved
HQ File :01/87/050/00170/AM14/	RLA File :08/24/040/00219/AM14/	Lic.No/Date:0810124010 22.08.2013	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/130/2012-PC-II dated 25.08.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Printed Flex Banner /Board	1 kg	1. Relevant PVC Laminated Flex Rolls 340 GSM Frontlit Grey Back (Matee)	1.35 kg/kg content in the export product
		2. Relevant PVC Laminated Flex Rolls 440 GSM Frontlit Grey Back (Matee)	1.35 kg/kg content in the export product

RLA may take consequential action as per Policy / Procedures.


 राम चरण मीना/R. C. MEENA
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Case No.: 6/29/87-ALC1/2013	Party Name: ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date: 23/87-ALC1/2014 03.09.2014	Status: Approved
HQ File :01/87/050/00230/AM14/	RLA File :02/24/040/00075/AM14/	Lic.No/Date: 0210193827 04.09.2013	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/13/2009-PC-II dated 21.08.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Aluminium Composite Panel Thickness 3mm	1 Sq. Meter (Weight 3.83 kg $\pm$ 2%)	1. Aluminium Alloy Coil	1.1151 kg
		2. Plastic Adhesive Film	0.0658 kg
		3. Plastic Protective Film	0.0658 kg
		4. LDPE Granules	2.5556 kg
		5. PVDF Primer Paints	0.0315 litre
		6. PVDF Paints	0.0868 litre
		7. Thinner	0.0063 litre

RLA may take consequential action as per Policy / Procedures.

Case No.: 6/33/87-ALC1/2013	Party Name: ALOK INDUSTRIES	Meet No/Date: 23/87-ALC1/2014 03.09.2014	Status: Deferred
HQ File :01/87/050/00284/AM14/	RLA File :05/23/040/00252/AM14/	Lic.No/Date: 0510367739 08.10.2013	Defer Date: 17.09.2014

Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.

Case No.: 2/42/87-ALC1/2013	Party Name: J.D. JONES & CO. PVT. LTD.	Meet No/Date: 23/87-ALC1/2014 03.09.2014	Status: Deferred
HQ File :01/87/050/00388/AM14/	RLA File :02/24/040/00135/AM14/	Lic.No/Date: 0210196733 25.11.2013	Defer Date: 24.09.2014

Decision: A D/L No. 46011/2/2008-PC.II dated 30.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.09.2014 giving 15 days time for submission of information. Reply awaited from the firm.

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11	Case No.:15/49/87-ALC1/2013	Party Name:AERON COMPOSITE PRIVATE LIMITED	Meet No/Date:23/87- ALC1/2014 03.09.2014	Status: Deferred
	HQ File :01/87/050/00467/AM14/	RLA File :08/24/040/00439/AM14/	Lic.No/Date:0810127815 08.01.2014	Defer Date:17.09.2014

Decision: In response to D/L dated 17.04.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2014. Comments awaited from D/o C&PC.

12	Case No.:3/46/87-ALC1/2013	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:23/87- ALC1/2014 03.09.2014	Status: Approved
	HQ File :01/87/050/00397/AM14/	RLA File :08/24/040/00431/AM14/	Lic.No/Date:0810127967 13.01.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/130/2012-PC-II dated 25.08.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Printed Flex Banner /Board	1 kg	1. Relevant PVC Laminated Flex Rolls 340 GSM Frontlit Grey Back (Matee)	1.35 kg/kg content in the export product
		2. Relevant PVC Laminated Flex Rolls 440 GSM Frontlit Grey Back (Matee)	1.35 kg/kg content in the export product

RLA may take consequential action as per Policy / Procedures.

13	Case No.:13/49/87-ALC1/2013	Party Name:NEWAGE LAMINATORS PVT.LTD.,	Meet No/Date:23/87- ALC1/2014 03.09.2014	Status: Deferred
	HQ File :01/87/050/00465/AM14/	RLA File :05/24/040/00394/AM14/	Lic.No/Date:0510376612 20.01.2014	Defer Date:17.09.2014

Decision: In response to D/L dated 15.04.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.06.2014. Comments awaited from D/o C&PC.

राम चरण शीणा/R. C. MEENA
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14	Case No.:19/2/87-ALC1/2014	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:23/87-ALC1/2014 03.09.2014	Status: Deferred
	HQ File :01/87/050/00551/AM14/	RLA File :56/24/040/00031/AM14/	Lic.No/Date:5610003636 27.01.2014	Defer Date:24.09.2014
Decision: A D/L No. 46011/71/2012-PC.II dated 30.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.06.2014 giving 15 days time for submission of information. Final Reminder is to be issued from DGFT.				

15	Case No.:2/48/87-ALC1/2013	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:23/87-ALC1/2014 03.09.2014	Status: Deferred
	HQ File :01/87/050/00451/AM14/	RLA File :03/95/040/00143/AM12/	Lic.No/Date:0310770496 18.02.2014	Defer Date:24.09.2014
Decision: A D/L No. 46011/144/2006-PC.II dated 12.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.09.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

16	Case No.:3/1/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:23/87-ALC1/2014 03.09.2014	Status: Deferred
	HQ File :01/87/050/00522/AM14/	RLA File :03/95/040/00130/AM14/	Lic.No/Date:0310771913 25.02.2014	Defer Date:24.09.2014
Decision: A D/L No. 46011/144/2006-PC.II dated 12.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.09.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

17	Case No.:15/1/87-ALC1/2014	Party Name:OCEAN THERMOPLASTIC & ELASTOMERS PVT. LTD.,	Meet No/Date:23/87-ALC1/2014 03.09.2014	Status: Deferred
	HQ File :01/87/050/00534/AM14/	RLA File :05/24/040/00452/AM14/	Lic.No/Date:0510380436 27.02.2014	Defer Date:17.09.2014
Decision: A copy of application alongwith reply of firm has been forwarded to D/o C&PC on 14.07.2014. Comments awaited from D/o C&PC.				

18	Case No.:18/1/87-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:23/87-ALC1/2014 03.09.2014	Status: Deferred
	HQ File :01/87/050/00537/AM14/	RLA File :15/24/040/00010/AM14/	Lic.No/Date:1510021382 28.02.2014	Defer Date:17.09.2014
Decision: A copy of application alongwith reply of firm has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.				

राम चरण शर्मा/R. C. MEENA
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19	Case No.:3/2/87-ALC1/2014	Party Name:INNOVATIVE POLYPACK	Meet No/Date:23/87-ALC1/2014 03.09.2014	Status: Deferred
	HQ File :01/87/050/00003/AM15/	RLA File :07/24/040/00450/AM14/	Lic.No/Date:0710102650 06.03.2014	Defer Date:24.09.2014
Decision: A D/L No. 46011/36/2014-PC.II dated 27.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.06.2014 giving 15 days time for submission of information. Final Reminder is to be issued from DGFT.				

20	Case No.:32/7/87-ALC1/2014	Party Name:EARTHSOUL BIOPRODUCTS.	Meet No/Date:23/87-ALC1/2014 03.09.2014	Status: Deferred
	HQ File :01/87/050/00051/AM15/	RLA File :03/94/040/01079/AM14/	Lic.No/Date:0310773559 07.03.2014	Defer Date:17.09.2014
Decision: A D/L No. 46011/49/2014-PC.II dated 01.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.07.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

21	Case No.:39/7/87-ALC1/2014	Party Name:PARADISE POLYMERS LTD.,	Meet No/Date:23/87-ALC1/2014 03.09.2014	Status: Deferred
	HQ File :01/87/050/00058/AM15/	RLA File :03/95/040/00968/AM14/	Lic.No/Date:0310773869 11.03.2014	Defer Date:17.09.2014
Decision: A D/L No. 46011/48/2014-PC.II dated 01.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.07.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

22	Case No.:4/7/87-ALC1/2014	Party Name:SHAKTI PLASTIC INDUSTRIES	Meet No/Date:23/87-ALC1/2014 03.09.2014	Status: Deferred
	HQ File :01/87/050/00023/AM15/	RLA File :03/95/040/01007/AM14/	Lic.No/Date:0310774318 13.03.2014	Defer Date:17.09.2014
Decision: A D/L No. 46011/50/2014-PC.II dated 01.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.07.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

राम चरण मोया/R. C. MEENA
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 Dy. Director General of Foreign Trade
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23	Case No.:18/2/87-ALC1/2014	Party Name:VINYL TUBES PVT.LTD.,	Meet No/Date:23/87-ALC1/2014 03.09.2014	Status: Deferred
	HQ File :01/87/050/00550/AM14/	RLA File :05/24/040/00470/AM14/	Lic.No/Date:0510382328 20.03.2014	Defer Date:24.09.2014
Decision: A D/L No. 46011/37/2014-PC.II dated 27.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.06.2014 giving 15 days time for submission of information. Final Reminder is to be issued from DGFT.				

24	Case No.:49/7/87-ALC1/2014	Party Name:TEGA INDUSTRIES LTD.	Meet No/Date:23/87-ALC1/2014 03.09.2014	Status: Deferred
	HQ File :01/87/050/00068/AM15/	RLA File :02/24/040/00191/AM14/	Lic.No/Date:0210201572 25.03.2014	Defer Date:17.09.2014
Decision: A D/L No. 7/138/2014-TSW dated 30.05.2014 was issued by DIPP firm. This was followed by Reminder from DGFT on 23.07.2014 giving 15 days time for submission of information. Reply awaited from firm.				

25	Case No.:8/7/87-ALC1/2014	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:23/87-ALC1/2014 03.09.2014	Status: Deferred
	HQ File :01/87/050/00027/AM15/	RLA File :05/23/040/00555/AM14/	Lic.No/Date:0510383079 28.03.2014	Defer Date:17.09.2014
Decision: A D/L No. 46011/44/2014-PC.II dated 01.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.07.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

26	Case No.:4/14/87-ALC1/2014	Party Name:SWASTIK POLYMERS	Meet No/Date:23/87-ALC1/2014 03.09.2014	Status: Deferred
	HQ File :01/87/050/00114/AM15/	RLA File :05/24/040/00009/AM15/	Lic.No/Date:0510384233 16.04.2014	Defer Date:17.09.2014
Decision: A copy of application has been forwarded to D/o C&PC on 26.06.2014. Comments awaited from D/o C&PC.				

27	Case No.:50/7/87-ALC1/2014	Party Name:TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:23/87-ALC1/2014 03.09.2014	Status: Deferred
	HQ File :01/87/050/00069/AM15/	RLA File :02/24/040/00211/AM14/	Lic.No/Date:0210202515 21.04.2014	Defer Date:17.09.2014
Decision: A D/L No. 46011/45/2014-PC.II dated 01.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.07.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

राम चरण / R. C. MEENA
 Dy. Director General of Foreign Trade
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28	Case No.:3/14/87-ALC1/2014	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:23/87-ALC1/2014 03.09.2014	Status: Deferred
	HQ File :01/87/050/00113/AM15/	RLA File :05/23/040/00024/AM15/	Lic.No/Date:0510385296 30.04.2014	Defer Date:17.09.2014
Decision: A copy of application has been forwarded to D/o C&PC on 26.06.2014. Comments awaited from D/o C&PC.				

29	Case No.:7/9/87-ALC1/2014	Party Name:SWASTIK POLYMERS	Meet No/Date:23/87-ALC1/2014 03.09.2014	Status: Deferred
	HQ File :01/87/050/00088/AM15/	RLA File :05/24/040/00050/AM15/	Lic.No/Date:0510385813 06.05.2014	Defer Date:17.09.2014
Decision: A copy of application has been forwarded to D/o C&PC on 23.05.2014. Comments awaited from D/o C&PC.				

30	Case No.:6/9/87-ALC1/2014	Party Name:SWASTIK POLYMERS	Meet No/Date:23/87-ALC1/2014 03.09.2014	Status: Deferred
	HQ File :01/87/050/00087/AM15/	RLA File :05/24/040/00028/AM15/	Lic.No/Date:0510385944 07.05.2014	Defer Date:17.09.2014
Decision: A copy of application has been forwarded to D/o C&PC on 23.05.2014. Comments awaited from D/o C&PC.				

31	Case No.:5/14/87-ALC1/2014	Party Name:SPERRY PLAST LTD.	Meet No/Date:23/87-ALC1/2014 03.09.2014	Status: Deferred
	HQ File :01/87/050/00115/AM15/	RLA File :05/24/040/00013/AM15/	Lic.No/Date:0510385920 07.05.2014	Defer Date:17.09.2014
Decision: A copy of application has been forwarded to D/o C&PC on 26.06.2014. Comments awaited from D/o C&PC.				

32	Case No.:14/14/87-ALC1/2014	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:23/87-ALC1/2014 03.09.2014	Status: Deferred
	HQ File :01/87/050/00124/AM15/	RLA File :34/24/040/00026/AM15/	Lic.No/Date:3410040049 13.05.2014	Defer Date:17.09.2014
Decision: A copy of application has been forwarded to D/o C&PC on 26.06.2014. Comments awaited from D/o C&PC.				


 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
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 Udyog Bhawan, New Delhi-11

Case No.:7/15/87-ALC1/2014	Party Name:RAJIV PLASTICS LTD.	Meet No/Date:23/87-ALC1/2014 03.09.2014	Status: Approved												
HQ File :01/87/050/00132/AM15/	RLA File :03/95/040/00123/AM15/	Lic.No/Date:0310781804 16.05.2014													
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/57/2014-PC-II dated 27.08.2014, the Committee approved following adhoc norms:															
33	<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="3">Talc Filled PP Compound (containing 28 $\pm$ 1% PP, 70 $\pm$ 1% Talc and 2% Calcium Stearate)</td> <td rowspan="3">1 kg</td> <td>1. Polypropylene Homopolymer</td> <td>0.2884 kg</td> </tr> <tr> <td>2. Talc</td> <td>0.7210 kg</td> </tr> <tr> <td>3. Calcium Stearate</td> <td>0.0206 kg</td> </tr> </tbody> </table>	EXPORT ITEM	QTY	IMPORT ITEM	QTY	Talc Filled PP Compound (containing 28 $\pm$ 1% PP, 70 $\pm$ 1% Talc and 2% Calcium Stearate)	1 kg	1. Polypropylene Homopolymer	0.2884 kg	2. Talc	0.7210 kg	3. Calcium Stearate	0.0206 kg		
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
Talc Filled PP Compound (containing 28 $\pm$ 1% PP, 70 $\pm$ 1% Talc and 2% Calcium Stearate)	1 kg	1. Polypropylene Homopolymer	0.2884 kg												
		2. Talc	0.7210 kg												
		3. Calcium Stearate	0.0206 kg												
RLA may take consequential action as per Policy / Procedures.															

Case No.:12/14/87-ALC1/2014	Party Name:PYE TOOLS PVT.LIMITED	Meet No/Date:23/87-ALC1/2014 03.09.2014	Status: Deferred
34 HQ File :01/87/050/00122/AM15/	RLA File :30/24/040/00010/AM15/	Lic.No/Date:3010102613 22.05.2014	Defer Date:24.09.2014
Decision: A D/L No. 46011/57/2011-PC.II dated 30.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.09.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:9/15/87-ALC1/2014	Party Name:NARENDRA PLASTIC PVT LTD.,	Meet No/Date:23/87-ALC1/2014 03.09.2014	Status: Deferred
35 HQ File :01/87/050/00134/AM15/	RLA File :03/95/040/00159/AM15/	Lic.No/Date:0310783272 28.05.2014	Defer Date:17.09.2014
Decision: A copy of application has been forwarded to D/o C&PC on 07.07.2014. Comments awaited from D/o C&PC.			


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Case No.:11/15/87- ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:23/87- ALC1/2014 03.09.2014	Status: Approved
HQ File :01/87/050/00136/AM15/	RLA File :05/24/040/00098/AM15/	Lic.No/Date:0510388591 11.06.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/56/2012-PC-II dated 28.08.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Veepreene / TPR Compound / TPE Compound / TPE	1 kg	1. SBS/ Styrene Butadiene Co-Polymer/ Styrene Butadiene Block co polymer / SEBS (PB- 575,5502,5301,511,5302, EN-675, 684, 685,655, 687, 611, , 659, LCY-1475, 1487, 1484,1485, 3411, 3546, LG-411S, 614, 501 TSRC- 4202, 4230, 3201,6150,6151 LCY-9550, 9551, 9552, 9554, DYNASOL-412, 411, 540, KTR-401, YH-503, YH-501, YH-792, YH-815, T161B)	0.5448 kg
		2. Styrene Butadiene Co-Polymer (Styrolux-3G55, 684D, Styroclear-GH62, KR03, KR03NW, KR99, KRDEV027, XK- 43, PB-5910, 210, CN08, CN07, 825, 805, 810, 830, PB 5903, 5906)	0.3962 kg
		3. Polystyrene HIPS / GPPS	0.0297 kg

RLA may take consequential action as per Policy / Procedures.

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C. MEENA
उप महासंचालक (विदेश व्यापार)
Dy. Director General of Foreign Trade
विदेश व्यापार निदेशालय
उप महासंचालक (विदेश व्यापार)
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

38	Case No.:1/23/87-ALC1/2014	Party Name:GOVIND RUBBER LTD.	Meet No/Date:23/87-ALC1/2014 03.09.2014	Status: Deferred
	HQ File :01/87/050/00208/AM15/	RLA File :30/24/040/00057/AM14/	Lic.No/Date:3010103097 20.08.2014	Defer Date:24.09.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

39	Case No.:2/23/87-ALC1/2014	Party Name:GOVIND RUBBER LTD.	Meet No/Date:23/87-ALC1/2014 03.09.2014	Status: Deferred
	HQ File :01/87/050/00209/AM15/	RLA File :30/24/040/00058/AM14/	Lic.No/Date:3010103098 20.08.2014	Defer Date:24.09.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

40	Case No.:3/23/87-ALC1/2014	Party Name:GOVIND RUBBER LTD.	Meet No/Date:23/87-ALC1/2014 03.09.2014	Status: Deferred
	HQ File :01/87/050/00210/AM15/	RLA File :30/24/040/00059/AM14/	Lic.No/Date:3010103100 20.08.2014	Defer Date:24.09.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

Meeting ended with thanks to Chair and all participants.

राम चरण मीणा/R. C. MEENA
उद्योग महानिदेशक (विदेश व्यापार)
Dy. Directorate General of Foreign Trade
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